

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-885/ND/2020**

**IN THE MATTER OF:**

**Sandhya Hydra Power Projects Balargha Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Asian Hotels North Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 25.02.2021  
(Virtual Hearing)**

**Coram:**

**DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Neeha Nagpal, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh and Mr. Harshal  
Kumar, Advocates.**

**ORDER**

The Learned Counsel for the Corporate-debtor states that the matter is part heard before the Regular Bench, therefore, matter is listed on **23.03.2021** before the Regular Bench.

**-sd-**

**(Dr. V.K. Subburaj)  
Member (T)**

**-sd-**

**(Dr. Deepti Mukesh)  
Member (J)**

(Meenu)